

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27393/2019

(Arising out of impugned final judgment and order dated 16-09-2019 in SAD No. 407/2019 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

AKSHAIBAT SINGH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.175708/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.175709/2019-EXEMPTION FROM FILING O.T.)

Date : 10-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Divyansh Rai, Adv.
Mr. Yogesh P., Adv.
Mr. Ajay Kumar Pandey, Adv.

For Respondent(s) Mr. Arpit Gupta, Adv.
For Mr. Anand Shankar Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent seeking adjournment on the ground of personal difficulty, the matter is adjourned for four weeks.

(ANITA MALHOTRA)
COURT MASTER

(VIRENDER SINGH)
COURT MASTER